

Reputed organization/institutes engaged in promotion of sports activities, can also get financial assistance for creation of sports infrastructure, procurement equipments etc. under the NSDF.

In addition, Ministry of Youth Affairs and Sports has also formulated a scheme namely, NSDF Target Olympic Podium (TOP) Scheme with aim of identifying/selecting and supporting talented medal prospect for 2016 and 2020 Olympic games.

(c) and (d) Sports Sciences and Sports Medicine facilities are provided to elite athletes in Netaji Subhash National Institute of Sports (NS NIS), Patiala; SAI Regional Centres Bangalore, Gandhinagar, Kolkata and Delhi. Currently 24 Scientific /Medical Officers are working at various SAI centres across the country. Furthermore, process to recruit another 30 Scientific /Medical staff is being initiated by SAI to strengthen the scientific cadre.

In addition to above a Memorandum of Understanding (MoU) with Sri Ramachandra Medical University has been entered into by SAI, where National teams will be deputed for sport science support and analysis.

The Society for National Institute of Physical Education and Sports (SNIPES) established the Faculty of Sports Sciences on 22-1-1983 at Sports Authority of India, NS NIS with eight (8) different sports science departments. One of the major aims of establishing Faculty of Sports Science at SAI NSNIS, Patiala was to promote sports amongst young boys and girls. Besides promotion of sports, another one of the broad aims was to identify, select and develop talent, both amongst boys and girls for different sports disciplines.

In additional, there are proposals for setting up Indian Institute of Sports Science and Research for advance Research work, extension support services certification of nutraceuticals and for coordination between faculty of sports science and sports medicine within India and abroad. Proposal has also been initiated to fund Six Universities for setting up of Faculty of sports science and Six Medical Universities/Institute/Colleges for setting up of Department of sports medicine in the country. However, at present these proposals are at conceptual stage only.

Indian athletes made to sign contract with PCI

1240. PROF. M.V. RAJEEV GOWDA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Indian athletes participating in the recently concluded Asian Para Games in South Korea, were made to sign a code of conduct agreement with Paralympic Committee of India (PCI), which authorized officials to search their possessions at the

accommodation provided for Games, imposing obligation to give blood samples for HIV testing and imposing ban on going to media with their complaints;

(b) if so, the reasons therefor; and

(c) whether such clauses were inserted in the agreement on the order or endorsement of International Paralympic Committee (IPC) ?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Sir, Paralympic Committee of India (PCI), the National Sports Federation (NSF) for promotion and development of sports among the para-athletes, has informed that a contract was signed between PCI and the sports-persons and team officials as per the code of conduct followed by several National Paralympic Committees across the world. PCI has further informed that the contract is in accordance with the International Olympic Committee (IOC) code of ethics, Olympic Charter, World Anti-Doping Code, IOC media and Social Media guidelines. The contract broadly lays down the duties that the PCI has towards the athletes and the code of conduct followed by the team which includes athletes, coaches and administrative staff. As per the PCI the intention behind signing the contract between the athletes and the PCI is to ensure achievement of the common goal of spirit of sportsmanship so that cheating, indiscipline, using prohibited substances, etc. are not resorted to.

(c) Sir, PCI has informed that the clauses of the contract were brought to the notice of the Asian Paralympic Committee (APC) which is part of the International Paralympic Committee (IPC).

RE. DISCUSSION ON THE PROVOCATIVE SPEECH OF A MINISTER

SHRI ASHWANI KUMAR (Punjab): Sir, I have a point of order. ...*(Interruptions)*... Sir, I have a point of order. ...*(Interruptions)*... Sir, I have a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay. What is your point of order? ...*(Interruptions)*... Please.. ...*(Interruptions)*... I have allowed Mr. Ashwani Kumar. ...*(Interruptions)*... He is on a point of order. ...*(Interruptions)*... Let me listen to him. ...*(Interruptions)*... Under which rule? ...*(Interruptions)*...

SHRI ASHWANI KUMAR: Sir, when this issue, which has rocked the Rajya Sabha and the Parliament, was raised yesterday, I brought to your notice that I had given a notice for a discussion on this issue in the Zero Hour. I was not given permission by you, yesterday. I was not given permission even today. I exercise my right, as a Member